

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI DATED THE 14th Feb., 1980.

NOTIFICATION
INCOME TAX

No. 3188 (F.No.176/3/80-IT(AI)): In exercise of the powers conferred by sub-section(2)(b) of section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notified "Sri Venkatesa perumal Koil and Sri Kailasanathaswami koil, varegur, 613101 Thanjavur District Tamil Nadu" to be places of public worship of renown throughout the State of Tamil Nadu for the purposes of the said section.

Sd/-

(B.M.SINGH)

UNDER SECY. TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road Mayapuri Industrial Area,
(Near Rajouri Garden),
New Delhi.

Copy forwarded to:-

No.8 (F.No.176/3/80-IT(AI))

1. The Commissioner of Income-tax, Tamil Nadu - III, Madras with reference to his letter No.C.No.1146(34)/79/TN,III dated 3.1.80.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax,
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of commerce in Tamil Nadu.

AUTHORISED FOR ISSUE

Sd/-

(B.M.SINGH)

UNDER SECY. TO THE GOVT OF INDIA

V.K. Bhatia

(V.K.BHATIA)

ASSTT. DIRECTOR OF INSPECTION
(RS&P)

PAHUJA

No.CC/ITAI/2994/950/RSP/80